GOVERNMENT OF INDIA AGRICULTURE LOK SABHA

STARRED QUESTION NO:129 ANSWERED ON:02.12.2014 SHRINKING AGRICULTURAL LAND Lakhanpal Shri Raghav;P. Shri Nagarajan

Will the Minister of AGRICULTURE be pleased to state:

(a) the details of cultivable/agricultural area in the country, State-wise;

(b) whether the area of agricultural/cultivable land is declining in the urban, semi-urban and rural areas in the country on account of diversion and acquisition of such land for non-agricultural purposes, if so, the details thereof and the reaction of the Government thereto;

(c) whether a large area of cultivable land remains uncultivated in some of the States including Uttar Pradesh during each of the last three years and the current year;

(d) if so, the details thereof and the reasons therefor; and

(e) the remedial measures taken/ proposed to be taken by the Government to address the issue?

Answer

MINISTER OF AGRICULTURE (SHRI RADHA MOHAN SINGH)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 129 DUE FOR REPLY ON 2ND DECEMBER, 2014.

(a): The details of cultivable/agricultural area in the country State-wise are at Annexure.

(b): The agricultural/cultivable land across the country, including in urban and semi-urban areas, has marginally declined from 182.5 million hectares during 2008-09 to 182.0 million hectares during 2011-12. However, as a result of efforts made by the Government under various schemes/ programmes to enhance production and productivity in the agriculture sector, the marginal decline in agricultural/cultivable land has not adversely affected agricultural production.

(c) & (d): As per Land Use Statistics, 2011-12, area of cultivable land and uncultivated/ fallow land during 2008-09 to 2011-12 in Uttar Pradesh and in the entire country is given in the table below:

(in Thousand Hectares)					
ltivable	Land	Uncult	ivated/	Fallow	lands
dia Utt	ar Prade	esh Al	l India	Uttar	Pradesh
182459	19166	24482	1802		
182179	19148	26847	1769		
182018	19126	24602	1753		
181983	19099	25381	1705		
	ltivable dia Utt 182459 182179 182018	ltivable Land dia Uttar Prade 182459 19166 182179 19148 182018 19126	ltivable Land Uncult dia Uttar Pradesh Al 182459 19166 24482 182179 19148 26847 182018 19126 24602	ltivable Land Uncultivated/ dia Uttar Pradesh All India 182459 19166 24482 1802 182179 19148 26847 1769	ltivable Land Uncultivated/ Fallow dia Uttar Pradesh All India Uttar 182459 19166 24482 1802 182179 19148 26847 1769 182018 19126 24602 1753

Source: LUS, 2011-12, Ministry of Agriculture

Keeping cultivable land fallow is a normal practice in agriculture for moisture conservation, control of weeds, pests and diseases, restoration of soil fertility, etc.

(e): As per the Seventh Schedule of the Constitution of India, land comes under the purview of State Governments. Therefore, it is for the State Governments to take suitable steps to check the diversion of agricultural land for non-agricultural purposes. Under the National Policy for Farmers 2007 (NPF 2007), State Governments have been advised to earmark lands with low biological potential such as uncultivable land, land affected by salinity, acidity, etc., for non-agricultural development activities, including industrial and construction activities. National Rehabilitation and Resettlement Policy, 2007 (NRRP, 2007) has recommended that, as far as possible, projects may be set up on wastelands, degraded land or un-irrigated land. Acquisition of agricultural land for non agricultural use in projects may be kept to the minimum and avoided, to the extent possible, in respect of multi-cropped land. Acquisition of irrigated land, if unavoidable, may be kept to the minimum.